

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2836/1992

(X)

New Delhi, this 16th day of December, 1997

Hon'ble Dr. Jose F. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P. Biswas, Member(A)

Shri S.N. Tekchandani  
L-15, Kalkaji  
New Delhi-19

.. Applicant

(By Advocate Shri Ashish Kalia)

Vs.

Union of India, through

1. Secretary  
Dept. of Economic Affairs  
M/Finance, New Delhi

2. Secretary  
Ministry of Commerce  
New Delhi

.. Respondents

(By Advocate Shri V.S.R. Krishna)

ORDER (oral)

Hon'ble Dr. Jose F. Verghese

It is stated at the bar that the applicant has since expired and the legal heirs are not interested in pursuing the matter further. In view of this, the OA is dismissed as abated. No costs.

  
(S.P. Biswas)  
Member (A)

  
(Dr. Jose F. Verghese)  
Vice-Chairman(J)

/gtv/